

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 140/2019

Mahendra Saini

Applicant

Versus

State of Rajasthan

Respondents

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(Neeraj Sharma)
Regional Officer, RSPCB,
Sikar, Rajasthan

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सीकर

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

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ORIGINAL APPLICATION NO. 140/2019

Mahendra Saini, President, Moda Pahad,
Sangarsh Samiti

Applicant

Versus

State of Rajasthan

Respondents

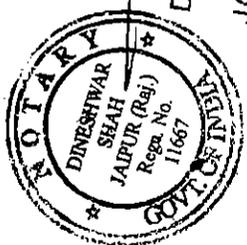
**COMPLIANCE REPORT OF THIS HON'BLE TRIBUNAL
ORDER DATED 25.11.2019, ON BEHALF OF
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

I, Neeraj Sharma S/o Shri Bhagwati Prasad Sharma, aged about 45 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Sikar (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 25.11.2019 directed as follows:-

"A report was sought from Rajasthan State Pollution Control Board (RSPCB) and SDM, Jhunjhunu with reference to the allegation that 35 stone crushers were being illegally operated in Moda Pahad area within the municipal limits of Jhunjhunu Municipal Council, within 1.5 Km of the habitation and within the prohibited range from a National Highway and a State Highway. Their operation was causing lot of pollution to the environment and the inhabitants.

Report filed on 22.11.2019 is that inspection was carried out in respect of the stone crushers and show cause notices were issued to 32 stone crushers with reference to the deficiencies found. The deficiencies



28/11/2020
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referred to are prevention of air pollution, not providing source of raw material, not maintaining log-book of water consumption, not having water spray arrangement, inadequacy of wind breaking walls, not having mechanical chute/hopper, not 2 having boundary-wall at the back side of the plant and not having sign board.

We find the report to be inadequate. Mere issuance show cause notice is not ensuring compliance. Report was required to furnish status and adequacy of pollution control devices, validity of source of ground water, status of ambient air quality and compliance of siting criteria and recovery of compensation for violation of environmental norms and other meaningful action for preventing and remedying violation of law.

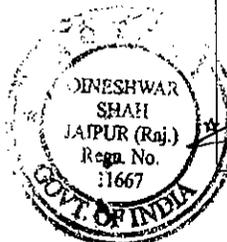
We also find that though the order was passed on 27.03.2019, the action has been initiated only in October, 2019 which shows apathy of the State PCB in complying with the directions of this Tribunal. There is no explanation for inaction for more than six months.

2) That in compliance of the directions passed by this Hon'ble Tribunal the officials of the State Board have inspected all the 34 disputed stone crushers on 01.01.2020 to verify the compliances of show cause notice dated 21.11.2019. During the course of inspection observations made are as follow:-

a) **Status of stone crushers:-**

S.No.	Particulars	Details of inspection dated 01.01.2020
01.	Total number of stone crushers inspected	34
02.	Stone crushers having operational status	26 Out of the total operative 26 stone crushers, 10 crushers have rectified the non-compliances

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		and 16 failed to comply. The State Board has issued closure directions under section 31 A of Air Act against all these 16 stone crushers. As per the report dated 29.01.2020 submitted by AVVNL the electricity connection of all the 16 stone crushers has been disconnected.
03.	Found non-operational during the course of inspection (Closed/dismantled).	08

The photo copy the inspection reports regarding verification of the deficiencies in the show cause notice, of the disputed stone crushers are annexed herewith and marked as **Annexure-R/1 (Collectively)** and photo copy of closure direction to 16 non-compliant stone crushers are annexed herewith and marked as **Annexure-R/2 (Collectively)**.

b) **Status of ground water:-**

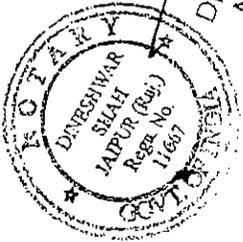
Out of the total operative 26 stone crushers 16 have applied for CGWA permission.

c) **Status of ambient Air Quality:-**

During the course of Ambient Air Monitoring from 05.12.2019 to 07.12.2019, the State Board officials found 24 stone crushers operative; none of the stone crusher was having Ambient Air Quality results within the prescribed limit. On the basis of said inspection, the state Board has issued show cause notices for deposition of environment compensation to all the disputed 24 stone

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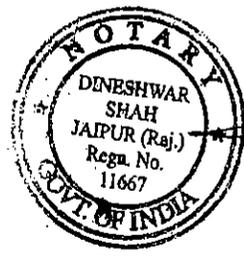
crushers. The photo copy of the sample show cause notice along with list of all the stone crushers and amount of environment compensation proposed to be imposed on each unit which has been duly communicated, is annexed herewith and marked as **Annexure-R/3 (Collectively)**.

d) **Distance criteria of Stone crushers:-**

The Sub-Divisional magistrate, Jhunjhunu vide letter dated 20.11.2019 has informed that all 34 stone crushers are located at a distance of 1.5 km from the abadi area. The photo copy of the SDM, Jhunjunu letter dated 20.11.2019 is annexed herewith and marked as **Annexure-R/4**. It is also submitted that all the disputed stone crushers are located on land duly converted for stone crusher by the competent authority and 01 stone crusher out of the total crushers is located on a mining lease.

3) That the answering respondent has highest regards for the orders passed by this Hon'ble National Green Tribunal or any other court of law and the respondent can never think of disobeying the same. There is no willful disobedience on the part of the answering respondent in delay of filing the compliance report, yet if any act or omission of the answering respondent is considered to be contemptuous by the Hon'ble Tribunal, the answering respondent tender unconditional apology for the same.

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[Handwritten Signature] 28/11/2020

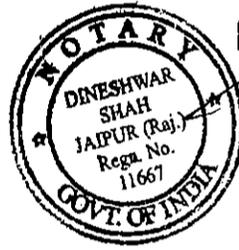
4) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record.



(Neeraj Sharma)

Regional Officer, RSPCB, Sikar

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(6)

In compliance to directions given during OBH held on 27.01.19 at Head Office Jaipur and HO mail dated 31.12.2017, Stone Crushers located at N/v- Moda Pahar, Tehsil & District- Jhunjhunu, in matter of OA 140/2019, Mahendra Saini vs State Of Rajasthan & ors, were inspected by the Board Officials on dated 01.01.2020, to verify the rectifications made by the project proponents in reference to show cause notices issued to units by HO vide letter(s) dated 21.11.2019.

Pointwise comparative status of stone crushers are as under:-

S.No.	Name of Stone Crusher	Points raised in Show Cause Notices	Observations made during the course of Inspection on 01.01.2020	Remarks
1	Kishan Stone Crusher, Moda Pahar, Jhunjhunu	a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided. b. That log book for water consumption not maintained. c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained. d. That the Jaw crusher, Cone, Roller, Vibratory and transfer points were not fully covered. e. Capacity of stone crusher not mentioned on the Display Board.	a. Applied and copy submitted with reply. b. Log Book Maintained c. Details provided with the reply. d. Unit has provided GI Sheet covering at Jaw Crusher, Cone, Roller, Vibratory Screen and Transfer points. e. Unit has mentioned capacity of stone crusher on Display Board.	<u>Inspected by:-</u> 1. <u>Savita, AEE, RO Sikar</u> 2. <u>Dr. Surender Verma, SO, PO Sikar</u> <u>Observation Made:-</u> <u>Unit has rectified the points indicated in show cause notice issued and found under compliance.</u>

<p>2</p> <p>Rai Mata Stone Crusher (old name - Sukhvindra Stone Crusher), Khasra No. 506, 507, Hamiri Road, Moda Pahar, Jhurjhunu</p>	<p>a. That you have not applied for the C.G.W.A. permission.</p> <p>b. That you have not provided water meter at bore well and not maintained log book for water consumption.</p> <p>c. That the jaw crusher, Granulator & Vibratory screen were not fully covered.</p> <p>d. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen and at the transfer points not found adequate.</p> <p>e. Mechanical chute/hopper at the transfer points not provided.</p> <p>f. Conveyors were not covered.</p> <p>g. Height of boundary wall around the unit's premises was inadequate.</p> <p>h. Adequate plantation was not provided.</p>	<p>a. Applied and copy of the same submitted along with reply.</p> <p>b. Water meter at Borewell not provided.</p> <p>c. Plant and machinery was partially covered</p> <p>d. Water Spraying arrangements have been provided.</p> <p>e. Mechanical Chute /hopper at transfer points not provided.</p> <p>f. Conveyors found covered</p> <p>g. Height of boundary wall around the unit's premises was still found inadequate.</p> <p>h. Adequate plantation was still not provided.</p>	<p>Inspected by :-</p> <p>1. Deepak Dhanetwal AEE, RO Sikar</p> <p>2. Dayaram, ISO, RO Sikar</p> <p>Observation Made:- Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found not complied.</p>
<p>3</p> <p>Pratap Stone Crusher, Khasra No. 506, 507, Hamiri Road, Moda Pahar, Jhurjhunu</p>	<p>a. That you have not applied for the C.G.W.A. permission.</p> <p>b. That no meter was provided at water well no log book for water consumption provided.</p> <p>c. That the Jaw crusher was not fully covered.</p>	<p>a. Applied and copy of the same is submitted along with the reply of SCN.</p> <p>b. Metering arrangements not provided. However, PP has submitted log book for water procured from</p>	<p>Inspected by :-</p> <p>1. Deepak Dhanetwal AEE, RO Sikar</p> <p>2. Dayaram, ISO, RO Sikar</p> <p>Observation Made:- Based on findings of</p>

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		<p>d. Water spray arrangement at the Granulator not found adequate. e. Mechanical chute/hopper at the transfer points not provided. f. Conveyors were partially not covered. g. That adequate planation was not provided. h. Boundary wall around the unit's premises at one side was not provided.</p>	<p>Tankers in its reply. c. Jaw crusher found not covered during inspection d. Water spraying arrangements have been provided. e. Mechanical chute/hopper at the transfer points not provided. f. All conveyors were not covered during inspection. g. Adequate planation was not provided. h. Unit has not yet constructed boundary wall at one side of premises.</p>	<p><u>inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</u></p>
4	<p>Vinayak Stone Crusher, Khasra No. 539 to 543, 545 and 548 Near Hamiri Road, Modra Pahar, Jhunjhunu</p>	<p>a. That you have not applied for the C.G.W.A. permission. b. That the details regarding legal source of raw material not provided. And log-book regarding procurement of the raw material not maintained. c. That the log-book of water consumption not maintained. d. That the transfer point of all conveyors was not covered.</p>	<p>a. Applied b. Details provided during inspection c. Maintained (metering arrangement provided at borewell, Reading 73m³) d. Transfer point of all conveyors were found covered. e. Height of the wind breaking walls between the</p>	<p><u>Inspected by :-</u> 1. Deepak Dhanetwal, AEE, RO Sikar 2. Dayaram, ISO, RO Sikar <u>Observation Made:-</u> <u>Unit has rectified the points indicated in show cause notice issued and found under compliance</u></p>

	<p>e. Height of the wind breaking walls between the belt conveyors was inadequate.</p> <p>f. Mechanical chute/hopper at the transfer points not provided.</p> <p>g. Height of boundary wall around the unit's premises was in-adequate.</p> <p>h. Unit has not provided adequate stack height of D.G. Set 320 KVA.</p>	<p>f. belt conveyors was found adequate.</p> <p>g. Mechanical chute/hopper at the transfer points provided.</p> <p>h. Height of boundary wall around the unit's premises was found adequate.</p> <p>i. A approx. 3 metres height provided from roof with the DG Set</p>	
<p>5</p> <p>Jai Shree Shyam Baba Crusher, Khasra No. 114/2, Modra Pahar, Jhunjhunu</p>	<p>a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.</p> <p>b. That log book for water consumption not maintained.</p> <p>c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>d. That the jaw crusher, Roller, Vibratory and transfer points were not fully covered.</p> <p>e. Boundary wall around the unit premises were not adequate.</p> <p>f. Capacity of stone crusher not</p>	<p>a. Applied</p> <p>b. Maintained (metering arrangement provided at borewell, Reading 26.682 m³</p> <p>c. Copy was already submitted with reply of SCN issued as reported.</p> <p>d. Jaw crusher, Roller, Vibratory and transfer points were found covered.</p> <p>e. Unit has provided boundary wall around the crusher</p> <p>f. Capacity of stone crusher mentioned on the Display</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Deepak Dhanetwal</u> <u>AEE, RO Sikar</u></p> <p>2. <u>Dayaram, ISO, RO</u> <u>Sikar</u></p> <p><u>Observation Made:-</u> <u>Unit has rectified the points indicated in show cause notice issued and found under compliance</u></p>

		mentioned on the Display Board.	Board.	
6	Rajender Stone Crusher, Kh. NO. 100, 101/165, Modapahar, Jhunjhunu	<p>a. That you have installed Hotmix Plant without prior consent from the State Board and without adequate pollution control measures in the name of M/s Devi Sahay & Co.</p> <p>b. That you have dismantled the stone crusher plant, however intimation not given to the State Board.</p>	Hotmix plant was found installed at the unit premises.	<p><u>Inspected by :-</u></p> <ol style="list-style-type: none"> 1. Savita, AEE, RO Sikar 2. Dr. Surender Verma, SO, RO Sikar <p><u>Observation Made:-</u></p> <p>Stone Crusher has been dismantled as such no compliance is required in this matter.</p>
7	Balaji Stone Crusher, Khasra No. 200/3, Modapahar, Jhunjhunu Road, Jhunjhunu	<p>a. That log book for water consumption not maintained.</p> <p>b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>c. That the Jaw crusher, Roller, Vibratory and transfer points were not fully covered.</p> <p>d. Wind breaking walls between the belt conveyors not provided.</p> <p>e. Boundary wall around the unit premises were not adequate.</p> <p>f. Water spray arrangements on road were in-adequate.</p>	<p>a. Maintained</p> <p>b. Copy was already submitted with reply of SCN issued.</p> <p>c. Jaw crusher, Roller, Vibratory and transfer points were found covered.</p> <p>d. Wind Breaking walls provided</p> <p>e. Boundary wall around the unit premises was found adequate.</p> <p>f. Water spraying arrangements have been provided for suppression of dust on roads due to</p>	<p><u>Inspected by :-</u></p> <ol style="list-style-type: none"> 1. Deepak Dhanetwal, AEE, RO Sikar 2. Dayaram, ISO, RO Sikar <p><u>Observation Made:-</u></p> <p>Unit has rectified the points indicated in show cause notice issued and found under compliance</p>

<p>8</p> <p>Parthvi Minerals (Old Name - Jawan Construction Pvt. Ltd.), Modda Pahar, Jhurjhuru</p>	<p>a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.</p> <p>b. That log book for water consumption not maintained.</p> <p>c. That the concrete evidence regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>d. That the jaw crusher, Cone, Roller, VSI, Vibratory and transfer points were not fully covered.</p> <p>e. Wind breaking walls between the belt conveyors not provided on all sides.</p> <p>f. Boundary wall around the unit premises were not adequate.</p> <p>g. Capacity of stone crusher not mentioned on the Display Board.</p>	<p>vehicular movement and other activities.</p> <p>a. Applied</p> <p>b. Maintained (Metering arrangement provided at water sump not at borewell, reading: 55 m³)</p> <p>c. Copy of legal source provided.</p> <p>d. Jaw crusher, Cone, Roller, VSI, Vibratory and transfer points were partially covered. However, work was found under progress.</p> <p>e. Unit has provided wind breaking wall.</p> <p>f. Boundary wall around the unit premises were not adequate.</p> <p>g. Capacity of stone crusher mentioned on the Display Board.</p>	<p>Inspected by :-</p> <p>1. <u>Deepak Dhanetwal, AEE, RO Sikar</u></p> <p>2. <u>Dayaram, ISO, RO Sikar</u></p> <p>Observation Made:- Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
<p>9</p> <p>Shiv Shankar Stone Crusher (Owner Sh. Satyanarayan), Khasra No. 212/1, Modda pahar, Jhurjhuru</p>	<p>a. That log-book regarding production was not provided.</p> <p>b. That log-book for daily water consumption was not provided.</p> <p>c. That adequate plantation was not provided.</p>	<p>a. Log-book regarding production was provided</p> <p>b. Log-book for daily water consumption is maintained and details of the same have been submitted along</p>	<p>Inspected by :-</p> <p>1. <u>Savita, AEE, RO Sikar</u></p> <p>2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p>Observation Made:- Unit has rectified the points</p>

	<p>d. Mechanical chute/hopper at the transfer points not provided. e. Boundary wall around the unit's premises at one side was not provided.</p>	<p>with reply. c. Adequate plantation has been provided. d. Drum arrangements has been provided at transfer points. e. Boundary wall around the unit's premises provided.</p>	<p><u>indicated in show cause notice issued and found under compliance.</u></p>
<p>10 Shiv Shankar Stone Crusher-1, (Owner Sh. Amaram), Khasra No. 550, 551 Modra palhar, Jhunjhunu</p>	<p>1. That the details regarding legal source of raw material not provided and log book regarding procurement of raw material not maintained. 2. That the log-book of water consumption not maintained. 3. That the Jaw crusher and Granulator were not fully covered. 4. That the transfer point of all conveyors was not covered. 5. Water spray arrangement at the Jaw crusher and Granulator not found adequate. 6. Water spray arrangement not provided at the Vibrating Screen and at the transfer points. 7. Wind breaking walls between the belt conveyors not provided. 8. Mechanical chute/hopper at the transfer points not provided.</p>	<p>a. Details regarding legal source of raw material still not provided and log book regarding procurement of raw material not maintained. b. Log-book of water consumption maintained and submitted with reply. c. Jaw crusher and Granulator were found covered. d. Drum arrangements has been provided at transfer points. e. Water spray arrangement at the Jaw crusher and Granulator were provided. f. Water spray arrangements</p>	<p><u>Inspected by:-</u> 1. <u>Savita, AFE, RO Sikar</u> 2. <u>Dr. Surender Verma, SO, RO Sikar</u> <u>Observation Made:-</u> <u>Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</u></p>

	<p>9. Height of boundary wall around unit's premises was in-adequate.</p>	<p>were provided at the Vibrating Screen and at the transfer points. However, same were found non operative during inspection g. Wind Breaking walls were provided. However, height of the same are not adequate. h. Drum arrangements has been provided at transfer points. i. Height of boundary wall around unit's premises was in-adequate</p>	
<p>11 Ratanabhari Stone Crusher Udyog, Khasra No. 100/2, Hamiri Road, Modra Pahar, Jhunjhunu</p>	<p>a. That log book for daily water consumption not provided. b. That the vibrating screen and Dust body were not fully covered. c. Water spray arrangement at the dust body and the transfer points not found adequate. d. Mechanical chute/hopper not provided at dust conveyors. e. Boundary wall around the crusher premises was not provided at one and half side of plant.</p>	<p>a. Log book for daily water consumption was provided. b. Vibrating screen and Dust body were found covered. c. Water spray arrangement at the dust body and the transfer points were Provided. d. Mechanical chute/hopper was provided at dust conveyor. e. Boundary wall around the</p>	<p><u>Inspected by :-</u> 1. <u>Deepak Dhanetwal</u> <u>AEE, RO Sikar</u> 2. <u>Dayaram, ISO, RO Sikar</u> <u>Observation Made:-</u> <u>Unit has rectified the points indicated in show cause notice issued and found under compliance.</u></p>

		crusher premises was provided at remaining one and half side of plant.		
12	Sidhhi Vinayak Stone Crushing Company, Khasra No. 114/1/3(New Khasra No. 506), Modra Pahar, Jhurjhuru	<p>a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.</p> <p>b. That log book for water consumption not maintained.</p> <p>c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>d. That the Jaw crusher, Cone, Roller, Vibratory and transfer points were not fully covered.</p> <p>e. Wind breaking walls between the belt conveyors not provided.</p> <p>f. Boundary wall around the unit premises were not adequate.</p>	<p>a. Applied</p> <p>b. Log book for water consumption not maintained.</p> <p>c. Details regarding legal source of raw material were provided and log-book regarding procurement of the raw material is being maintained.</p> <p>d. Jaw crusher, Cone, Roller, Vibratory and transfer points were not covered.</p> <p>e. Wind Breaking wall provided between dust conveyor.</p> <p>f. Boundary wall around the unit premises were adequate.</p>	<p>Inspected by :-</p> <p>1. <u>Deepak Dhanetwal,</u> <u>AEE, RO Sikar</u></p> <p>2. <u>Dayaram, ISO, RO</u> <u>Sikar</u></p> <p>Observation Made:- Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
13	Shivam Grit Private Limited, Khasra No. 114/1/3, and 508, Hamiri Road,	<p>a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided.</p> <p>b. That log book for water consumption</p>	<p>a. Details regarding NOC from CGWA not provided</p> <p>b. Log book for water consumption not</p>	<p>Inspected by :-</p> <p>1. <u>Deepak Dhanetwal,</u> <u>AEE, RO Sikar</u></p> <p>2. <u>Dayaram, ISO, RO</u></p>

<p>14</p> <p>J.P. Stone Crusher, Hamiri Road, Moda Pahar, Jhunjhunu</p>	<p>SCN for intended legal action has been issued.</p>	<p>Unit was found closed during inspection</p>	<p><u>Sikar</u></p> <p><u>Observation Made:-</u> Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non-complied</p> <p><u>Inspected by :-</u> 1. <u>Savita, AEE, RO Sikar</u> 2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u> <u>Unit was found closed during</u></p>
<p>Moda Pahar, Jhunjhunu</p>	<p>not maintained. c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained. d. That the jaw crusher, Cone, Roller, VSI, Vibratory and transfer points were not fully covered. e. Wind breaking walls between the belt conveyors not provided on all sides. f. Mechanical chute not provided. g. Boundary wall around the unit premises were not adequate. h. Capacity of stone crusher not mentioned on the Display Board.</p>	<p>maintained. c. Details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained. Same as earlier d. Jaw crusher, Cone, Roller, VSI, Vibratory and transfer points were not covered. e. Wind breaking wall provided between dust conveyors only. f. Mechanical chute not provided. g. Boundary wall around the unit premises were not adequate. h. Capacity of stone crusher not mentioned on the Display Board.</p>	

			<p>inspection</p>
<p>15 Ridhi Sidhi Stone Crusher, Khasra No. 240, 242, 243 & 274, Hamiri road, Modra Pahar, Jhunjhunu</p>	<p>a. That you have not applied for the C.G.W.A permission. b. That you have not provided metering arrangement at bore well and log book for daily water consumption. c. That the dust body was not covered. d. Conveyer was not covered. e. Mechanical chute/hopper at the transfer points not provided. f. Boundary wall was not provided at one side. g. Plantation was not found in adequate.</p>	<p>a. Applied b. Metering arrangement at bore well and log book for daily water consumption not provided and not maintained. c. Dust body was still not covered. d. Conveyors were not found covered. e. Mechanical chute/hopper at the transfer points not provided. f. Boundary wall was provided. g. Plantation was still not found adequate.</p>	<p>Inspected by :- 1. Deepak Dhanetwal, AEE, RO Sikar 2. Dayaram, ISO, RO Sikar</p> <p>Observation Made:- Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
<p>16 Jai Maa bhawani Stone Crusher, Kh. No. 4187/239, 4188/239, Hamiri Road, Modra Pahar, Jhunjhunu</p>	<p>a. During visit of unit on 16/10/2019, unit was found closed by the inspecting team.</p>	<p>During visit of unit on 01/01/2020, unit was found closed by the inspecting team</p>	<p>Inspected by :- 1. Deepak Dhanetwal, AEE, RO Sikar 2. Dayaram, ISO, RO Sikar</p> <p>Observation Made:- During visit of unit on 01/01/2020, unit was found</p>

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			<u>closed by the inspecting team</u>	
17	K.K Stone Crusher, 4187/239, 4188/239, Fanniri Road, Modra Pahar, Jhunjhunu	a. That you have not applied for the C.G.W.A permission. b. That you have not provided metering arrangement at bore well and log book for daily water consumption. c. That the Jaw crusher, Cone crusher, Vibrating screen and Dust body were not fully covered. d. Conveyer was not covered. e. Plantation was not found adequate. f. Water spray arrangement at dust body and at the transfer points not found adequate. g. Mechanical chute/hopper at the transfer points not provided. h. Boundary wall was not provided at one side.	a. Applied b. Metering arrangement at bore well and log book for daily water consumption. Provided and maintained. c. Jaw crusher, Cone crusher, Vibrating screen and Dust body were found not covered. d. Conveyors were still not covered. e. Plantation was still not found adequate. f. Water spray arrangements at dust body not provided. g. Mechanical chute/hopper at the transfer points not provided. h. Boundary wall was still not provided at one side.	<u>Inspected by :-</u> 1. <u>Deepak Dhanetwal</u> <u>AEE, RO Sikar</u> 2. <u>Dayaram, ISO, RO</u> <u>Sikar</u> <u>Observation Made:-</u> <u>Based on findings of</u> <u>inspection, it may be</u> <u>concluded that unit has not</u> <u>yet rectified all the points</u> <u>raised in show cause notice</u> <u>issued and found non</u> <u>complied.</u>
18	Raj Stone Crusher, Modra Pahar, Jhunjhunu	a. That you have not applied for the C.G.W.A permission. b. That you have not maintained log book for water consumption. c. That the details regarding legal source of raw material not provided	a. Applied at CGWA details submitted with reply of SCN issued. b. Log book for water consumption is being maintained and copy of the	<u>Inspected by :-</u> 1. <u>Savita, AEE, RO Sikar</u> 2. <u>Dr. Surender Verma,</u> <u>SO, RO Sikar</u> <u>Observation Made:-</u>

<p>19</p> <p>Rajat Stone Crusher Co., Hamuri Road, Modra Pahar, Jhunjhunu</p>	<p>a. That you have not maintained log book for water consumption.</p> <p>b. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>c. Water spray arrangement not provided at the Jaw Crusher.</p> <p>d. Wind breaking walls between the belt conveyors not found adequate.</p>	<p>a. PF has informed vide its reply dated 05.12.2019 that they are maintaining record of water consumption in log book.</p> <p>b. Details regarding legal source of raw material provided and log-book regarding procurement of the raw material is being provided with the reply.</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Savita, AEE, RO Sikar</u></p> <p>2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u></p> <p><u>Based on findings of inspection, Unit has rectified the points indicated in show cause notice issued and found under compliance.</u></p>
	<p>and log-book regarding procurement of the raw material not maintained.</p> <p>d. Water spray arrangement at the Jaw crusher, Granulator, Vibrating Screen not found adequate and water spray arrangement not provided at the transfer points.</p> <p>e. Wind breaking walls between the belt conveyors not found adequate height</p> <p>f. Transfer points of all conveyors are not covered.</p>	<p>same has already submitted with reply.</p> <p>c. Details regarding legal source of raw material provided and log-book regarding procurement of the raw material is being maintained.</p> <p>d. Water spray arrangements at the Jaw crusher, Granulator, were found adequate and water spray arrangement not provided at the transfer points and vibratory screen.</p> <p>e. Wind breaking walls between the belt conveyors not found adequate height.</p> <p>f. Transfer points of all conveyors are still not covered.</p>	<p><u>Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</u></p>

		<p>e. Mechanical chute/hopper not provided at the transfer point of conveyor. f. M-sand plant of capacity 50 TPH was found operational without prior CTE and CTO from State Board.</p> <p>c. Water spray arrangement provided at the Jaw Crusher. d. Wind breaking wall found between dust conveyor. e. Drumm arrangements has been provided at transfer points. f. M-sand plant of capacity 50 TPH was found non-operational. However, Consent to Establish has issued and Consent to operate of the same is pending at RO level.</p>	
20	Panchvati Stone Crusher, Modapahar, Hanuri Road, Jhunjhunu	<p>a. That you have not applied for the C.G.W.A permission. b. That you have not provided at water well and no log book for water consumption provided. c. That the Jaw crusher and vibration screen were not fully covered. d. Mechanical chute/hopper at the transfer points not provided. e. Boundary wall was not provided at one side. a. Adequate plantation was not provided.</p> <p>a. Applied b. Meter of water well provided c. Jaw crusher and vibration screen were not covered. d. Drumm arrangements has been provided at transfer points. e. Boundary wall was still not provided at one side. f. Adequate plantation was provided.</p>	<p>Inspected by:- 1. Savita, ABE, RO Sikar 2. Dr. Surender Verma, SO, RO Sikar</p> <p>Observation Made:- Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
21	Pawan Stone Crushing Co., Modapahar,	<p>a. During visit of unit on 16/10/2019, unit was found closed by the inspecting team.</p> <p>Unit was found non operative by the inspecting team on 01/01/2020.</p>	<p>Inspected by:- 1. Savita, ABE, RO Sikar 2. Dr. Surender Verma,</p>

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	Haniri Road, Jhurjhunu			<p style="text-align: center;"><u>SO, RO Sikar</u></p> <p><u>Observation Made:-</u> Unit was found non operative by the inspecting team on 01/01/2020.</p>
22	Bharat Stone Crushing Co., Khasra No. 191/03, Moda Pahar, Haniri Road, Jhurjhunu	<p>a. That you have not applied for the C.G.W.A. permission.</p> <p>b. That you have not maintained log book for water consumption.</p> <p>c. That the details regarding legal source of raw material not provided and log-book regarding procurement of the raw material not maintained.</p> <p>d. That the Jaw crusher and Granulator were not fully covered.</p> <p>e. Water spray arrangement not provided at the Jaw Crusher.</p> <p>f. Transfer point of all conveyors was not covered.</p> <p>g. Wind breaking walls between the belt conveyors not found adequate.</p> <p>h. Mechanical chute/hopper not provided at the transfer point not provided.</p> <p>i. Adequate height of Boundary wall was not provided except front side of</p>	<p>a. Applied and details submitted with reply</p> <p>b. Log book for water consumption maintained and submitted with reply.</p> <p>c. Details regarding legal source of raw material provided with reply and log-book regarding procurement of the raw material is being maintained.</p> <p>d. That the Jaw crusher and Granulator were not covered.</p> <p>e. Water spray arrangement provided at the Jaw Crusher.</p> <p>f. Transfer point of all conveyors was still not covered.</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Savita, AEE, RO Sikar</u></p> <p>2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u> Based on findings of inspection it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>

	<p>the plant.</p>	<p>g. Wind breaking walls between the belt conveyors still not found adequate. h. Drum arrangements has been provided at transfer points. i. Adequate height of Boundary wall was still not provided.</p>	
<p>23 Ganesh Stone Crusher, Modah Pahar, Jhurjhunu</p>	<p>a. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained. b. That the log book of water consumption not maintained. c. That the Jaw crusher, Granulator and Vibrating Screen were not fully covered. d. Water spray arrangement at transfer points not provided. e. Height of the wind braking walls between the belt conveyors was inadequate. f. Mechanical chute/hopper at the transfer points not provided as per norms. g. Height of boundary wall around the</p>	<p>a. Details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained. b. Log book of water consumption not produced during inspection. c. That the Jaw crusher, Granulator and Vibrating Screen were not fully covered. d. Water spray arrangement at transfer points provided. e. Height of the wind braking walls between the belt conveyors was in-adequate. f. Drum arrangements has</p>	<p><u>Inspected by:-</u> 1. <u>Savita, AEE, RO Sikar</u> 2. <u>Dr. Surender Verma, SO, RO Sikar</u> <u>Observation Made:-</u> <u>Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</u></p>

	unit's premises was in-adequate.	been provided at transfer points. g. Height of boundary wall around the unit's premises was adequate..	
24	Rajasthan Stone Crusher Co., Khasra No. 200/3, Moda pahar, Jhunjhunu	<p>a. Applied and copy submitted with reply of SCN.</p> <p>b. Log book for water consumption submitted with reply.</p> <p>c. Details regarding legal source of raw material provided and log book regarding procurement of the raw material is being maintained.</p> <p>d. Jaw crusher, Granulator, Roller and Vibratory were not covered.</p>	<p><u>Inspected by:-</u></p> <p>1. Savita, AEE, RO Sikar</p> <p>2. Dr. Surender Verma, SO, RO Sikar</p> <p><u>Observation Made:-</u></p> <p>Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
25	Choudhary Stone Crusdher, Khasra No. 595 & 597, (old Khasra No. 204) Moda pahar, Jhunjhunu	<p>a. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained.</p> <p>b. That the log book of water consumption not maintained.</p> <p>c. That the Jaw crusher, Granulator and Vibrating Screen were not fully covered.</p> <p>d. That the transfer points was not</p>	<p><u>Inspected by :-</u></p> <p>1. Savita, AEE, RO Sikar</p> <p>2. Dr. Surender Verma, SO, RO Sikar</p> <p><u>Observation Made:-</u></p> <p>During the course of inspection it was observed that power supply to the unit was disconnected and unit seems to be not in operation for the last 2-3 months. No representative was found present at the site.</p> <p><u>During the course of inspection it was observed that power supply to the unit was disconnected and unit seems to be not in operation</u></p>

<p>26 Shiv Stone Crusher Udyog, Modra Pahar, Jhurjhuru</p>	<p>a. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained. b. That the log book of water consumption not maintained. c. That the Jaw crusher, Granulator and Vibrating Screen were not fully covered. d. That the Jaw crusher and Granulator was not fully covered. e. That the transfer points was not covered. f. Water spray arrangement at transfer points not provided. g. Water spray arrangement not provided at Vibrating Screen and at the transfer points.</p>	<p>a. That the details regarding legal source of raw material provided and log book regarding procurement of the raw material and is being maintained and submitted along with reply. b. That the log book of water consumption not maintained. However PP in its reply submitted that same is being maintained. c. That the Jaw crusher, Granulator and Vibrating Screen were found covered. d. That the Jaw crusher and Granulator was found fully covered.</p>	<p><u>Inspected by :-</u> 1. Savita, AEE, RO Sikar 2. Dr. Surrender Verma, SO, RO Sikar <u>Observation Made:-</u> Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</p>
	<p>e. Water spray arrangement at transfer points not provided. f. Wind breaking walls between the belt conveyors not provided. g. Mechanical chute/hopper at the transfer points not provided as per norms. h. Boundary-wall provided only back side of the plant.</p>		<p>for the last 2-3 months. No representative was found present at the site.</p>

	<p>h. Height of the wind braking walls between the belt conveyors was inadequate.</p> <p>i. Mechanical chute/hopper at the transfer points not provided.</p> <p>j. Height of boundary wall around the unit's premises was inadequate.</p>	<p>e. That the transfer points were found covered.</p> <p>f. Water spray arrangements at transfer points were provided.</p> <p>g. Water spray arrangement not provided at Vibrating Screen and provided at the transfer points.</p> <p>h. Height of the wind braking walls between the belt conveyors was still inadequate.</p> <p>i. Drum arrangements has been provided at transfer points.</p> <p>j. Height of boundary wall around the unit's premises was provided of 5-6 ft.</p>	<p>Inspected by :- 1. <u>Deepak Dhanetwal</u> <u>AEF, RO Sikar</u> 2. <u>Dayaram, ISO, RO Sikar</u></p> <p>Observation Made:- During the course of inspection no one was found</p>
<p>27</p> <p>Metro Stone Crusher, Khasra No. 506, 507, Modapahar, Jhunjhunu</p>	<p>a. That the Crusher, Granulator, Vibrating and transfer points were not fully covered.</p> <p>b. Mechanical chute/hopper not provided.</p> <p>c. Wind breaking wall around the unit premises not provided.</p> <p>d. Boundary wall around the unit</p>	<p>During the course of inspection no one was found present at the unit and unit was found closed during inspection. Also, from the site condition it may be inferred that plant was not in operation since long as no stock of raw material/processed material was</p>	<p>Inspected by :- 1. <u>Deepak Dhanetwal</u> <u>AEF, RO Sikar</u> 2. <u>Dayaram, ISO, RO Sikar</u></p> <p>Observation Made:- During the course of inspection no one was found</p>

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	<p>e. Capacity of stone crusher not mentioned on the Display Board.</p>	<p>found at the site.</p>	<p><u>present at the unit and unit was found closed during inspection. Also, from the site condition it may be inferred that plant was not in operation since long as no stock of raw material/processed material was found at the site.</u></p>
<p>28 Ganpati Stone Crusher, Khasra No. 4185/240, Moda Pahar, Jhunjhunu</p>	<p>a. That you have not applied for the C.G.W.A. permission. b. That you have not provided water meter at bore well and not maintained log book for water consumption. c. Mechanical chute/hopper at the transfer points not provided. d. Boundary wall around the unit's premises was not provided.</p>	<p>a. Applied as unit has submitted copy of the same along with its reply dated 27.11.2019. b. Unit has submitted that due to disconnection of power supply borewell is not in operation and no ground water is being abstracted c. During the course of inspection no one was found at the unit as such compliance of the same could not be verified. Also it was observed from outside the premises that no stock was lying at the site and PP in its reply submitted that power of the unit has been</p>	<p><u>Inspected by:-</u> 1. <u>Deepak Dhanetwal,</u> <u>AEE, RO Sikar</u> 2. <u>Dayaram, ISO, RO</u> <u>Sikar</u> <u>Observation Made:-</u> <u>Unit was found closed during the inspection due to disconnection of power supply.</u></p>

		<p>d. No one was found at the unit during course of inspection . However, from site condition it is clear that unit has not yet provided Boundary wall along the crusher. PP has also, submitted in its reply that , unit has submitted Bank Guarantee of Rs 33000/- against the construction of Boundary wall and presently due to disconnection of power supply plant is not in operation. PP in its reply assured to construct Boundary wall prior to start the operation.</p>	
<p>29</p> <p>Jai Hindustan Stone Crusher Co., Khasra No. 191/4, Moda pahar, Jhunjhunu</p>	<p>a. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained.</p> <p>b. That the log book of water consumption not maintained.</p> <p>c. Water spray arrangement not found adequate at the Jaw crusher, Granulator and Vibrating Screen.</p>	<p>a. That the details regarding legal source of raw material is provided with the reply submitted by PP and log book regarding procurement of the raw material is being maintained.</p> <p>b. PP has informed vide its reply dated 05.12.2019 that they are</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Savita, AEE, RO Sikar</u></p> <p>2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u></p> <p><u>Based on findings of inspection, Unit has rectified the points indicated in show cause notice issued and found</u></p>

	<p>d. Water spray arrangement not provided at the transfer points. e. Wind breaking walls between the belt the transfer points. f. Mechanical chute/hopper at the transfer points not provided as per norms. g. Height of boundary wall around the unit's premises was in-adequate.</p>	<p>maintaining record of water consumption in log book. c. Water spray arrangement found adequate at the Jaw crusher, Granulator and Vibrating Screen. d. Water spray arrangement provided at the transfer points. e. Wind breaking walls provided. f. Drum arrangements has been provided at transfer points. g. Height of boundary wall around the unit's premises was found adequate.</p>	<p><u>under compliance.</u></p>
<p>30 Shri Ram Sharnam Stone Crushing Co., Kh. No. 4188/239 & 4187/239, Moda Pahar, Jhunjhunu</p>	<p>a. That you have not maintained log book for water consumption. b. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not-maintained. c. Wind breaking walls between the belt conveyors not found adequate height. d. Mechanical chute/hopper at the transfer points not adequate.</p>	<p>a. Log book for water consumption is being maintained. b. Details regarding legal source of raw material is provided and log book regarding procurement of the raw material is being maintained. c. Wind breaking walls between the belt conveyors found of adequate height. d. Mechanical chute/hopper at the transfer points found</p>	<p><u>Inspected by :-</u> 1. <u>Deepak Dhanetwal,</u> <u>AEE, RO Sikar</u> 2. <u>Dayaram, ISO, RO</u> <u>Sikar</u> <u>Observation Made:-</u> <u>Unit has rectified the points</u> <u>indicated in show cause notice</u> <u>issued and found under</u> <u>compliance.</u></p>

	<p>e. Height of boundary wall around the unit's premises was inadequate. f. Transfer point of conveyors is not covered.</p>	<p>e. Height of boundary wall around the unit's premises was found adequate. f. Transfer point of conveyors found covered.</p>	
<p>31 Shakanbhari Stone Crusher Company</p>	<p>a. That neither NOC from CGWA nor any evidence for application for NOC from CGWA was provided. b. That log book for water consumption not maintained. c. That the concrete evidence regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained. d. That the jaw crusher, Cone, Roller, Vibratory and transfer points were not fully covered. e. Wind breaking walls between the belt conveyors not provided. f. Boundary wall around the unit premises were not adequate.</p>	<p>a. Applied for NOC from CGWA. b. Unit has provided meter for water consumption .However, log book for the same was not produced. c. Details regarding legal source of raw material was provided and log book regarding procurement of the raw material was found maintained. d. That the jaw crusher, Cone, Roller, Vibratory and transfer points were found covered. e. Wind breaking walls between the belt conveyors was still not provided. f. Boundary wall around the unit premises were found to be adequate.</p>	<p><u>Inspected by :-</u> 1. <u>Deepak Dhanetwal</u> <u>AEF, RO Sikar</u> 2. <u>Dayaram, ISO, RO</u> <u>Sikar</u></p> <p><u>Observation Made:-</u> <u>Based on findings of</u> <u>inspection, it may be</u> <u>concluded that unit has not</u> <u>yet rectified all the points</u> <u>raised in show cause notice</u> <u>issued and found non</u> <u>complied.</u></p>

32	India Stone Crusher, Khasra No. 618 (Old Kh. NO. 217) Modra Pahar, Jhurjhuru	<p>a. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained.</p> <p>b. That the log book of water consumption not maintained</p> <p>c. Water spray arrangement at the Jaw Crusher, Granulator and Vibrating Screen not provided.</p> <p>d. Height of the wind breaking walls between the belt conveyors was inadequate.</p> <p>e. Mechanical chute/hopper at the transfer points not provided except dust conveyors.</p> <p>f. Boundary wall was not provided at back side of the plant and height of boundary wall was inadequate.</p>	<p>a. That the details regarding legal source of raw material provided and log book regarding procurement of the raw material was found maintained.</p> <p>b. Log book of water consumption is being maintained and submitted along with reply.</p> <p>c. Water sprays arrangement at the Jaw Crusher, Granulator has been provided and water spraying system at Vibrating Screen provided.</p> <p>d. Height of the wind breaking walls between the belt conveyors was found adequate.</p> <p>e. Mechanical chute/hopper at the transfer points provided at dust conveyors.</p> <p>f. Boundary wall was not provided at back side of the plant due to presence of mining lease at back side of crusher and height of boundary wall was found</p>	<p><u>Inspected by :-</u> 1. <u>Savita, AEE, RO Sikar</u> 2. <u>Dr. Surender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u> Unit has rectified the points indicated in show cause notice issued and found under compliance.</p>
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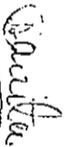
33	Mahalaxmi Stone Crusher company, Hamiri Road, Moda Pahar.	<p>a. That you have not applied for the C.G.W.A. permission.</p> <p>b. That you have not provided water meter at bore well and not maintained log book for water consumption.</p> <p>c. That the Jaw crusher and Granulator were not provided.</p> <p>d. Water, spray arrangement at the jaw crusher, Granulator, Virating screen and at the transfer points not found adequate.</p> <p>e. Wind breaking walls between the belt conveyors not provided.</p> <p>f. Mechanical chute/hopper at the transfer not provided.</p> <p>g. Conveyors were not covered.</p> <p>h. Adequate plantation was not provided.</p> <p>i. Boundary wall around the unit's premises was not provided from two sides.</p>	<p>adequate at rest of the sides.</p> <p>a. Applied for NOC from CGWA</p> <p>b. Water meter provided at borewell log book has been maintained.</p> <p>c. Jaw crusher and Granulator was not found covered.</p> <p>d. Water, spray arrangement has been provided at the jaw crusher. However, unit has not provided water spraying arrangements at Granulator, Vibrating screen and at the transfer points.</p> <p>e. Wind breaking walls between the belt conveyors was found under construction.</p> <p>f. Mechanical chute/hopper at the transfer provided.</p> <p>g. Conveyors were not found covered.</p> <p>h. Adequate plantation was still not provided.</p> <p>i. Boundary wall around the unit's premises was still not provided from two sides.</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Savita, AEE, RO Sikar</u></p> <p>2. <u>Dr. Surrender Verma, SO, RO Sikar</u></p> <p><u>Observation Made:-</u></p> <p><u>Based on findings of inspection, it may be concluded that unit has not yet rectified all the points raised in show cause notice issued and found non complied.</u></p>
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<p>34</p> <p>Arnit Stones, Khasra No. 512, 517, Hanniri Road, Moda pahar, Jhunjhunu</p>	<p>a. That you have not applied for the C.G.W.A. permission.</p> <p>b. That no meter was provided at water well no log book consumption provided.</p> <p>c. That the details regarding legal source of raw material not provided and log book regarding procurement of the raw material not maintained.</p> <p>d. That log book regarding production was not provided.</p> <p>e. That the Jaw crusher, Granulator, dust body and Vibrating Screen were not fully covered.</p> <p>f. Water, spray arrangement at the jaw crusher, Granulator, Virating screen and at the transfer points not found adequate.</p> <p>g. Mechanical chute/hopper at the transfer not provided.</p> <p>h. Conveyors were not covered.</p> <p>i. That adequate plantation was not provided.</p> <p>j. Boundary wall around the unit's premises was not provided from two sides.</p>	<p>During the course of inspection no one was found at the unit and plant was found closed. From the site conditions it may be inferred that plant was not in operation for long due to issuance of closure directions and disconnection of power supply.</p>	<p><u>Inspected by :-</u></p> <p>1. <u>Deepak Dhanetwal,</u> <u>AEE, RO Sikar</u></p> <p>2. <u>Dayaram, ISO, RO</u> <u>Sikar</u></p> <p><u>Observation Made:-</u> During the course of inspection no one was found at the unit and plant was found closed. From the site conditions it may be inferred that plant was not in operation for long due to issuance of closure directions and disconnection of power supply.</p>
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Signature of Inspecting Teams


(Dayaram)


(Dr. Surender Verma)


(Savita)


(Deepak Dhanchwal)

JSO

SO

ABE

ABE

Recommendations:-

Based on the above information it is submitted that out of total identified 34 stone crushers for whom show cause notices have been issued, status is as under:-

- a. 10 stone crushers were found who have made rectifications on the points as mentioned in show cause notices issued by State Board on dated 21.11.2019; as such no action is required against these crushers.
- b. 16 Stone crushers were still found to be non complying with the standards and has not rectified all the points as mentioned in show cause notices, as such it is recommended to initiate suitable action as per the provisions of act against the defaulter units..
- c. 01 stone crusher has been dismantled as such no action is required against the unit.
- d. 07 stone crushers were found closed during the course of inspection either due to disconnection of power supply or due to non operation of plant for long. As such it is recommended to initiate action against such units only after commencement of operation of units.


(Neeraj Sharma)
Regional Officer



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree Helpline No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

**M/s Bharat Stone Crushing Co.,
Khasra No. 191/03, Moda Pahar,
Hamiri Road , Jhunjhunu
Tehsil & District Jhunjhunu**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Bharat Stone Crushing Co.** located at **Khasra No. 191/03, Moda Pahar,**
7. **Hamiri Road , Jhunjhunu**
8. **Tehsil & District Jhunjhunu** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
9. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
10. And whereas your reply to the above show cause notice received at the Board on 10.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.

11. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no. F(SCMG)/Jhunjhunu(Jhnunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.
12. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
13. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

DATE: 21-1-20

No. SCMG&DS/GEN-84/RPCB/1796

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- ✓ 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree Helpline No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Ganesh Stone Crusher
(Old Name-Rajesh Stone Crusher),
Village-Moda Pahar ,
Tehsil:Jhunjhunu District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Ganesh Stone Crusher (Old Name-Rajesh Stone Crusher)** located at **Village-Moda Pahar , Tehsil:Jhunjhunu District:Jhunjhunu** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 27.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

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F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 21.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

DATE: 21/1/20

No. SCMG&DS/GEN-84/RPCB/1781

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- ✓ 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

**M/s Rajashtan Stone Crusher Co.,
VillageModa Pahar,
Tehsil & Distt.- Jhunjhunu.**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Rajashtan Stone Crusher Co.** located at **VillageModa Pahar, Tehsil & Distt.- Jhunjhunu.** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 09.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 29.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd/-
(Shailaja Deval)
Member Secretary

DATE: 29/1/20

No. SCMG&DS/GEN-84/RPCB/ 1786

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Shiv Stone Crusher Co.,

Moda Pahar , Jhunjhunu

Tehsil:Jhunjhunu District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Shiv Stone Crusher Co. located at Moda Pahar , Jhunjhunu Tehsil:Jhunjhunu District:Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

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F(SCMG)/Jhunjhunu(Jhnunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 25.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)

Member Secretary

DATE: 21-1-20

No. SCMG&DS/GEN-84/ RPCB/ 1791

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

(41)

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Shakambri Stone Crusher Co.,
Khasra No. 4427/518, 4228/516 and 4229/515,
Moda Pahad, Jhunjhunu
Tehsil & Distt. Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Shakambri Stone Crusher Co. located at Khasra No. 4427/518, 4228/516 and 4229/515, Moda Pahad, Jhunjhunu Tehsil & Distt. Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

(42)

F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

No. SCMG&DS/GEN-84/ RPCB/ 1796

DATE: 21-1-20

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

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No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Mahalaxmi Stone Crusher Co.,

Hamiri Road, Moda Pahar

Jhunjhunu, Tehsil & District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Mahalaxmi Stone Crusher Co. located at Hamiri Road, Moda Pahar Jhunjhunu, Tehsil & District:Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

(44)

F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)

Member Secretary

DATE: 21-1-20

No. SCMG&DS/GEN-84/RPCB/201

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

sd.
Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

(45)

No. SCMG&DS/GEN-84/ RPCB/

DATE:

**M/s Pratap Stone Crusher,
Khasra No. 506, 507, Hamiri Road,
Village-Moda Pahar, Jhunjhunu,
Tehsil & District -Jhunjhunu**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Pratap Stone Crusher** located at **Khasra No. 506, 507, Hamiri Road, Village-Moda Pahar, Jhunjhunu, Tehsil & District -Jhunjhunu** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 10.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

(46)

F(SCMG)/Jhunjhunu(Jhunjhunu)/# 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 21.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

DATE: 21/1/20

No. SCMG&DS/GEN-24/RPCB/1806

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

(47)

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Panchwati Stone Crusher,
Moda Pahar, Hamiri Road
Jhunjhunu
Tehsil & District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.
2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Panchwati Stone Crusher located at Moda Pahar, Hamiri Road Jhunjhunu Tehsil & District:Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 15.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 10.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

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F(SCMG)/Jhunjhunu(Jhunjhunu)/18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 25.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

(Shailaja Deval)
Member Secretary

No. SCMG&DS/GEN-84/RPCB/ 12/15

DATE: 27/1/20

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

(Shailaja Deval)
Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree Helpline No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Raj Stone Crusher,

Moda Pahar, Jhunjhunu

Tehsil:Jhunjhunu District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Raj Stone Crusher located at Moda Pahar, Jhunjhunu
7. Tehsil:Jhunjhunu District:Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
8. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
9. And whereas your reply to the above show cause notice received at the Board on 09.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
10. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

(50)

F(SCMG)/Jhunjhunu(Jhunjhunu)/ : 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 25.01.2020.

11. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd/
(Shailaja Deval)
Member Secretary

No. SCMG&DS/GEN-84/ RPCB/ 1821

DATE: 21/1/20

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

(Signature)
Member Secretary

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Parthvi Minerals

(Old Name Jawan Construction (Pvt.) Ltd.),

Khasra No. 215/1654/1, Hamiri Road,

Village-Moda Pahar, Jhunjhunu,

Tehsil & District -Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

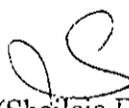
1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Parthvi Minerals (Old Name Jawan Construction (Pvt.) Ltd.) located at Khasra No. 215/1654/1, Hamiri Road, Village-Moda Pahar, Jhunjhunu, Tehsil & District -Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 15.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.

- 9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no. F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.
- 10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
- 11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

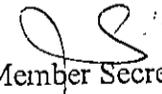
Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.


 (Shailaja Deval)
 Member Secretary
 DATE: 21-1-20

No. SCMG&DS/GEN-84/PCB/18/11

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


 Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s K.K. Stone Crusher,
Khasra No 4187/239 4188/239,
Village Moda Pahar
Tehsil:Jhunjhunu District:Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s K.K. Stone Crusher located at Khasra No 4187/239 4188/239, Village Moda Pahar Tehsil:Jhunjhunu District:Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 17.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

(54)

F(SCMG)/Jhunjhunu(Jhunjhunu)/18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 25.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

DATE: 21/1/20

No. SCMG&DS/GEN-84/ RPCB/ 1226

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- ✓ 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

(Signature)
Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

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No. SCMG&DS/GEN-84/ RPCB/

DATE:

**M/s Ridhi Sidhi Stone Crusher,
Khasra No. 240, 242, 243 & 274,
Moda Pahar ,Tehsil & Jhunjhunu**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Ridhi Sidhi Stone Crusher** located at **Khasra No. 240, 242, 243 & 274, Moda Pahar ,Tehsil & Jhunjhunu** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

F(SCMG)/Jhunjhunu(Jhunjhunu)/18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

No. SCMG&DS/GEN-84/ RPCB/ 1231

DATE: 21/1/20

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

sd.
Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Shivam Grit Pvt. Ltd.,
Khasra No. 114/1/3 and 508,
Hamiri Road, Village- Moda Pahar
Tehsil & District Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Shivam Grit Pvt. Ltd. located at Khasra No. 114/1/3 and 508, Hamiri Road, Village- Moda Pahar Tehsil & District Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 27.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

F(SCMG)/Jhunjhunu(Jhunjhunu)/ : 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
 (Shailaja Deval)
 Member Secretary
 DATE: 9/1/20

No. SCMG&DS/GEN-84/ RPCB/ 1236

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- ✓ 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

[Signature]
 Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

No. SCMG&DS/GEN-84/ RPCB/

DATE:

**M/s Sidhi Vinayak Stone Crushing Company,
Khasra no. 114/1/3 (New Kh. No. 506)
Hamiri Road, Village- Moda Pahar
Tehsil & District Jhunjhunu**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, M/s Sidhi Vinayak Stone Crushing Company located at Khasra no. 114/1/3 (New Kh. No. 506) Hamiri Road, Village- Moda Pahar Tehsil & District Jhunjhunu is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 12.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.
9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no.

60

F(SCMG)/Jhunjhunu(Jhunjhunu)/18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.

10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.

11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions:

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary

DATE: 21-1-20

No. SCMG&DS/GEN-84/ RPCB/ 184

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

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(61)

No. SCMG&DS/GEN-84/ RPCB/

DATE:

M/s Shiv Shankar Stone Crusher
(Owner Sh. Atmaram),,
Khasra No.-550,551, Hamiri Road,
Village-Moda Pahar, Tehsil: Jhunjhunu,
District -Jhunjhunu

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Shiv Shankar Stone Crusher (Owner Sh. Atmaram)**, located at **Khasra No.-550,551, Hamiri Road, Village-Moda Pahar, Tehsil: Jhunjhunu, District - Jhunjhunu** is a Stone Crusher Unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 11.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.

(62)

9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, consent to operate under Air Act, 1981 granted vide State Board letter no. F(SCMG)/Jhunjhunu(Jhunjhunu)/ 18(1)/2018-2019/7162-7164, dated 27.02.2019 revoked on 24.01.2020.
10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

sd.
(Shailaja Deval)
Member Secretary
DATE: 21-1-20

No. SCMG&DS/GEN-84/ RPCB/ 1846

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- ✓ 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.


Member Secretary



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

TollFree HelpLine No. : 18001806127 Ext. 7

Registered Post

63

No. SCMG&DS/GEN-84/ RPCB/

DATE:16.01.2020

**M/s Raimata Stone Crusher
(Old name- Sukhvindra Stone Crusher),
Village-Moda Pahar, Jhunjhunu,
Tehsil & District -Jhunjhunu.**

Sub:- Directions for closure of the industry, under section 31(A) of the Air(Prevention and Control of Pollution) Act, 1981 for your industry at Village- Moda Pahar, Tehsil & District- Jhunjhunu(Raj.).

Ref:- 1) Show cause notice under Air Act, 1981 for intended revocation of consent to operate, intended closure direction and imposition of Environmental Compensation issued on 21.11.2019.

2) Inspection carryout by official's of RO, Sikar on 01.01.2020.

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981(hereinafter referred to as the "Air Act"), has come into force in whole of the country with effect from 16/05/1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, under the provisions of section 21 of the Air Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area. Industrial plant, under the Air Act, has been defined to mean any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere.
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31A of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act, with imprisonment for a term which shall not be less than one year and six months and with fine.
6. And whereas, **M/s Raimata Stone Crusher** located at **Moda Pahar, Hamiri Road, Village-Moda Pahar, Tehsil & District Jhunjhunu** is a Stone Crusher unit and during its operations causes emission of air pollutants.
7. And whereas, a Show cause notice for intended revocation of consent to operate, closure directions under section 31(A) of the Air Act, 1981 and imposing Environmental Compensation was issued vide State Board's letter dated 21.11.2019, on the basis of observations made during the inspection of the unit by the Board Officials on 16.10.2019.
8. And whereas your reply to the above show cause notice received at the Board on 10.12.2019, had been physically verified by official's of the State Board on 01.01.2020 and it was found that pollution control measures still inadequate/deficient.

(64)

9. And whereas owing to the non-compliances observed during inspection on 01.01.2020, your application for consent to operate under Air Act, 1981 dated 28.02.2019 was refused vide State Board letter no. F(Tech)/Jhunjhunu(Jhnunjhunu)/ 63(1)/2012-2013/3754-3756, dated 17.01.2020.
10. And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
11. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31A the Air Act, issues following directions:-

- A. You are directed to close down your industrial plant forthwith.
- B. District Collector, Jhunjhunu to ensure closure of the industry.
- C. XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu shall disconnect the electricity supply to the industry and send compliance report to the Board within 07 days.
- D. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar directed to seal the Diesel Generator Sets and such other equipments so as to affect complete closure of the industrial plant and send compliance report to the Head Office latest by 25.01.2020.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

SCJ
(Shailaja Deval)
Member Secretary

DATE: *21/1/20*

No. SCMG&DS/GEN-84/ RPCB/ *1257*

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jhunjhunu.
- 2) XEN (O&M), AVVNL, Jhunjhunu, District: Jhunjhunu.
- 3) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar.
- 4) Master file of Closure Directions of Stone Crusher, SCMG& DS, Rajasthan State Pollution Control Board, Jaipur.

SCJ
Member Secretary



Rajasthan State Pollution Control Board

(65)

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Help Line No. : 18001806127 Ext. 7

F- (E-Comp- 01) RPCB/ECC/ 349 to 354

Date: 29-01-2020

Vioayak Stone Crusher
Khasra No. 539 to 543, 545 and 548,
Near Hamiri Road, Modn Pahar, Tehsil & District Jhunjhunu.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. No. 140/2019, Mahendra Saini V/s State of Rajasthan.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **Vinayak Stone Crusher**, which is engaged in operating an industrial plant / operation / process at **Khasra No. 539 to 543, 545 and 548, Near Hamiri Road, Modn Pahar, Tehsil & District Jhunjhunu**, and during the process the industry discharges water and/ or air pollutants.
5. And whereas the industry was inspected by the officials of the state board on **06.12.2019** and during inspection it has been observed that you have violated the provisions of the Air Act and/ or Water Act. Details are as under:
1 In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (1092 µg/m³) exceeding to the prescribed limit (600 µg/m³).
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

66

9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. No. 140/2019, Mahendra Saini V/s State of Rajasthan has 'inter alia' passed directions on 25.11.2019 for recovery of compensation for violation of environmental norms by your unit.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of interim environmental compensation to be levied on the industry as Rs 6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred) on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

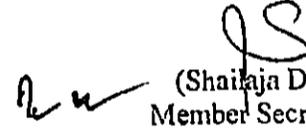
In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may appear in person in the office of Chairperson, RSPCB at Jaipur on 03.03.2020 at 03.00 P.M. for hearing in respect of the observed violations/shortcomings and submit your reply along with the evidence based supporting documents failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

You are also directed to take requisite corrective measures with respect to deficiencies observed during inspection/monitoring and submit evidence based compliance report duly verified by the Regional office, RSPCB, Sikar to this office immediately otherwise additional environmental compensation shall be recovered from the unit on daily basis.

This bears approval of the competent authority.

Yours sincerely,


(Shailaja Deval)
Member Secretary

Date: 29-01-2020

F- (E-Comp-01) RPCB/ECC/ 349 to 354

Copy to following for information and necessary action:-

1. District Collector, Jhunjhunu- with request to depute SDM concerned to attend the OBH dated 03/03/2020 with all relevant record and information related to the unit at the office of Chairperson, RSPCB, Jaipur.
2. Group In Charge (SCMG &DS), Rajasthan State Pollution Control Board, Jaipur
3. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Sikar to remain present during OBH with latest inspection report.
4. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
5. Guard File.


Member Secretary

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S.No.	Name	Address	Date of inspection/month	Deficiencies/non-compliance	Amount
1	Vinayak Stone Crusher	Khasra No. 539 to 543, 545 and 548, Near Hamiri Road, Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (1092 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
2	Shri Ram Sharnam Stone Crushing Co.	Khasra No.- 4188/239 & 4187/239, Village-Hamiri Road, Near Modapahar, Tehsil & District- Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (2373 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
3	Shivam Grit Pvt. Ltd.	Khasra No. 114/1/3 and 508, Village Modapahar Tehsil & District: Jhunjhunu.	05.12.2019	1. In-adequate Air Pollution Control Measures 2. Analysis results of Air Quality monitoring found (7547 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	7,00,000/- (Seven Lac)
4	Shiv Stone Crusher Co.	Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (6085 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
5	Shiv Shankar Stone Crusher -I (Owner Sh. Satyanarayan)	Khasra No. 212/1, Modapahar, Hamiri Road, Tehsil: Jhunjhunu District: Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (6557 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)

6	Shiv Shankar Stone Crusher (Owner Sh.Atmaram)	Khasra no. 550 & 551 (Old K.No. 212/1), Village – Modapahar, Tehsil Jhunjhunu, Distt. Jhunjhunu.	06.12.2016	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (1458 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
7	Shakambri Stone Crusher Co.	Khasra No. 4427/518, 4228/516 and 4229/515, Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5631 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
8	Ridhi Sidhi Stone Crusher	Khasra No. 240, 242, 243 & 274, Modapahar, Tehsil: Jhunjhunu District: Jhunjhunu.	05.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (4952 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	7,00,000/- (Seven Lac)
9	Ratnambhari Stone Crusher Udyog	Khasra No.100/2, Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (3329 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
10	Rajat Stone Crusher Company	Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2016	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (1611 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
11	Rajasthan Stone Crusher Co.	Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5900 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)

12	Raj Stone Crusher	Village Modapahar, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5863 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
13	Pratap Stone Crusher	Khasra No. 506, 507, Hamiri Road, Village-Moda Pahar, Tehsil: Jhunjhunu, District - Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (6486 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
14	Parthvi Minerals (Old Name Jawan Construction Pvt. Ltd.)	Khasra No. 215/1654/1, Hamiri Road, Village-Moda Pahar, Tehsil: Jhunjhunu, District - Jhunjhunu.	07.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5583 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,75,000/- (Six Lac Seventy Five Thousand)
15	Panchwati Stone Crusher	Village Moda Pahar, Hamiri Road, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (6869 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
16	Maha Laxmi Stone Crusher Co.	Village Modapahar, Hamiri Road, Tehsil & District Jhunjhunu.	05.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (2203 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	7,00,000/- (Seven Lac)

17	Kisan Stone Crusher	Village Modapahar, Hamiri Road, Tehsil & District Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (2499 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
18	K.K. Stone Crusher	Khasra No 4187/239 4188/239, Village Modapahar Tehsil & District :Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (4092 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
19	Jai Shree Shyam Baba Crusher	Khasra No. 114/2, Hamiri Road, Village-Moda Pahar, Tehsil: Jhunjhunu, District - Jhunjhunu	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5534 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
20	Jai Hindustan Stone Crushing Co.	Khasra No.- 191/4, Village-Moda Pahar, Tehsil & Distt.- Jhunjhunu	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (4205 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
21	India Stone Crusher	Khasra No 618 (Old Khasra No 217), Village Modapahar, Tehsil & District Jhunjhunu.	07.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (2653 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,75,000/- (Six Lac Seventy Five Thousand)
22	Ganesh Stone Crusher (Old Name-Rajesh Stone Crusher)	Village Modapahar, Tehsil & District Jhunjhunu.	07.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5345 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,75,000/- (Six Lac Seventy Five Thousand)

23	Bharat Stone Crushing Co.	Khasra No. 191/03, Moda Pahar, Hamiri Road, Tehsil & District :Jhunjhunu.	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5989 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$)	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
24	Balaji Stone Crusher	Khasra No. 200/03, Village Moda Pahar, Hamiri Road, Tehsil:Jhunjhunu, District:Jhunjhunu	06.12.2019	1. In-adequate Air Pollution Control Measures. 2. Analysis results of Air Quality monitoring found (5840 $\mu\text{g}/\text{m}^3$) exceeding to the prescribed limit (600 $\mu\text{g}/\text{m}^3$).	6,87,500/- (Six Lac Eighty Seven Thousand Five Hundred)
25	Raimata Stone Crusher (Old Name M/s Sukhvinder Stone Crusher)	Village Moda Pahar, Hamiri Road, Tehsil:Jhunjhunu, District:Jhunjhunu	01.01.2020	1. Water meter at bore well not provided. 2. Plant and machinery was partially covered. 3. Mechanical chute/hopper at transfer points not provided. 4. Height of boundary wall around the unit's premises was still found inadequate. 5. Adequate Plantation was still not provided.	3,26,250/- (Three Lac Twenty Six Thousand Two Hundred Fifty)
26	M/s. Sidhi Vinayak Stone Crushing Company	Khasra No. 114/1/3 (New Khasra No.-506), Village Moda Pahar, Hamiri Road, Tehsil:Jhunjhunu, District:Jhunjhunu	01.01.2020	1. Log book for water consumption not maintained. 2. Jaw crusher, Cone, Roller, Vibratory and transfer points were not covered.	3,26,250/- (Three Lac Twenty Six Thousand Two Hundred Fifty)

राजस्थान सरकार
कार्यालय उपखंड मजिस्ट्रेट, झुंझुनू

क्रमांक: पीए/2019/575
निमित्त :-

दिनांक : 20.11.19

श्रीमान सदस्य सचिव,
राजस्थान राज्य प्रदुषण नियंत्रण मंडल,
झालाना डूंगरी, जयपुर।

विषय :- Compliance of Hon'ble NGT order dated 27-03-2019 in Original Application 140/2019 Mahendra Saini, Persident, Moda Pahad Sangarsh Vs State of Rajasthan & Others before the Principal Bench Hon'ble NGT, New Delhi.

प्रसंग :- श्रीमान का पत्रांक 379 दिनांक 14.10.2019

महोदय,

उपर्युक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि वांछित सूचना के संबंध में जांच रिपोर्ट तहसीलदार झुंझुनू से ली गई जिसके अनुसार सूचना निम्नानुसार है -

क्र. सं.	नाम स्टोन क्रेशर	रहवास से दूरी	नेशनल हाइवे (NH-11) से दूरी	स्टेट हाइवे (SH-41B) से दूरी	भूमि संपरिवर्तन की स्थिति
1	इंडिया स्टोन क्रेशर, झुंझुनू	200 मीटर	3 किमी	700 मीटर	हां
2	राज स्टोन क्रेशर, झुंझुनू	200 मीटर	3.6 किमी	750 मीटर	हां
3	रजत स्टोन क्रेशर, झुंझुनू	550 मीटर	3.3 किमी	450 मीटर	हां
4	पंचवटी स्टोन क्रेशर, झुंझुनू	200 मीटर	3 किमी	500 मीटर	हां
5	पवन स्टोन क्रेशर, झुंझुनू	400 मीटर	3.2 किमी	900 मीटर	हां
6	जय हिन्दुरतान स्टोन क्रेशर, झुंझुनू	550 मीटर	3.4 किमी	400 मीटर	हां
7	भारत स्टोन क्रेशर, झुंझुनू	600 मीटर	3.5 किमी	400 मीटर	हां
8	गणेश स्टोन क्रेशर, झुंझुनू	400 मीटर	3.2 किमी	900 मीटर	हां
9	राजस्थान स्टोन क्रेशर, झुंझुनू	400 मीटर	3.6 किमी	600 मीटर	हां
10	चौधरी स्टोन क्रेशर, झुंझुनू	400 मीटर	3.4 किमी	550 मीटर	हां
11	शिव स्टोन क्रेशर, झुंझुनू	300 मीटर	3.5 किमी	650 मीटर	हां
12	किसान स्टोन क्रेशर, झुंझुनू	650 मीटर	3.5 किमी	450 मीटर	हां
13	महालक्ष्मी स्टोन क्रेशर, झुंझुनू	550 मीटर	3.8 किमी	600 मीटर	हां
14	जे.पी. स्टोन क्रेशर, झुंझुनू	500 मीटर	3.3 किमी	1 किमी	हां
15	शिव शंकर स्टोन क्रेशर, झुंझुनू (मालिक आत्माराम)	500 मीटर	3.3 किमी	400 मीटर	हां

16	शिव शंकर स्टोन क्रेशर, झुंझुनू (मालिक सत्यनारायण)	600 मीटर	3.3 किमी	400 मीटर	हां
17	पृथ्वी मिनरल्स, झुंझुनू	200 मीटर	3.1 किमी	400 मीटर	हां
18	बालाजी स्टोन क्रेशर, झुंझुनू	300 मीटर	3.5 किमी	650 मीटर	हां
19	राजेंद्र स्टोन क्रेशर, झुंझुनू	400 मीटर	3.6 किमी	600 मीटर	हां
20	जय श्री श्याम बाबा स्टोन क्रेशर, झुंझुनू	500 मीटर	3.7 किमी	650 मीटर	हां
21	विनायक स्टोन क्रेशर, झुंझुनू	300 मीटर	3.2 किमी	350 मीटर	हां
22	अमित स्टोन क्रेशर, झुंझुनू	550 मीटर	3.7 किमी	450 मीटर	हां
23	प्रताप स्टोन क्रेशर, झुंझुनू	550 मीटर	3.8 किमी	650 मीटर	हां
24	रायमाता स्टोन क्रेशर, झुंझुनू	550 मीटर	3.8 किमी	600 मीटर	हां
25	रत्नाम्बरी स्टोन क्रेशर, झुंझुनू	300 मीटर	3.8 किमी	600 मीटर	हां
26	शिवम ग्रीट प्राइवेट लिमिटेड, झुंझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
27	सिद्धि विनायक स्टोन क्रेशर, झुंझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
28	रिद्धि सिद्धि स्टोन क्रेशर, झुंझुनू	350 मीटर	4.0 किमी	500 मीटर	हां
29	जय मां भवानी स्टोन क्रेशर, झुंझुनू	400 मीटर	4.0 किमी	450 मीटर	हां
30	कै.कै. स्टोन क्रेशर, झुंझुनू	400 मीटर	3.8 किमी	450 मीटर	हां
31	शाकम्बरी स्टोन क्रेशर, झुंझुनू	600 मीटर	3.8 किमी	400 मीटर	हां
32	श्रीराम श्रणम स्टोन क्रेशर, झुंझुनू	400 मीटर	4.0 किमी	450 मीटर	हां
33	मेट्रो स्टोन क्रेशर, झुंझुनू	550 मीटर	3.9 किमी	300 मीटर	हां
34	गणपति स्टोन क्रेशर, झुंझुनू	350 मीटर	4.0 किमी	500 मीटर	हां

नोट :- उक्त सभी रहवास भू-रूपान्तरित/आबादी भूमि में नहीं है। सभी रहवास खार्तदारी भूमि में स्थित है। आबादी भूमि/भू-रूपान्तरित भूमि से सभी क्रेशर न्यूनतम 1.5 किमी दूर स्थित है।

भवदीय

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(सुरेंद्र सिंह चौदरी)

उपखंड मजिस्ट्रेट, झुंझुनू
दिनांक:

क्रमांक: सम/2019/
प्रतिलिपि-

श्रीमान जिला कलक्टर महोदय, झुंझुनू को सूचनार्थ सादर प्रेषित है।

11
उपखंड मजिस्ट्रेट, झुंझुनू